



2026:AHC:1094

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18600 of 2025

Khurshid Ahmad

.....Petitioner(s)

Versus

The State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Malik Naim Uddin, Satendra Kumar Singh, Suresh Chandra Varma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suresh Chandra Verma, learned counsel for the writ petitioner as well as Sri Vishal Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though the writ petitioner was appointed on the post of Constable in Reserve Police Lines, Varanasi on 18.06.2006 and he was promoted on the post of Head Constable and according to the writ petitioner, the mother of the writ petitioner was seriously ill and the petitioner's family is presently living in Quarter No. FT-01/05 Khajuri Colony, Commissionerate, Varanasi and though the writ petitioner claims to have been transferred from Jaunpur to Chandauli, however, in view of the circulars in vogue, the writ petitioner claims allotment of Quarter No. T-1/265, Block 30, Khajuri Reserve Police Lines, Commissionerate, Varanasi or any other alternate accommodation.
3. Learned Standing Counsel submits that though he was required to obtain instructions on 10.12.2025, however, he is not obtained instructions, however, according to him, the matter needs to be decided at the first instance by the third respondent, Assistant Commissioner, Police Lines, Varanasi.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and

certified copy of the order before the third respondent, Assistant Commissioner, Police Lines, Varanasi by **09.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of six weeks.

5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 6, 2026

Rajesh